

THE THIRD SCHEDULE

[See section 25 (2)]

AMENDMENTS TO THE CONSTITUTION (SCHEDULED CASTES) (UNION TERRITORIES)

ORDER, 1951

In the Constitution (Scheduled Castes) (Union Territories) Order, 1951,—

(1) for paragraph 4, the following paragraph shall be substituted, namely:—

“4. Any reference in this Order to a Union territory in Part I of the Scheduled shall be construed as a reference to the territory constituted as a Union territory as from the 1st day of November, 1956, any reference to a Union territory in Part II of the Schedule shall be construed as a reference to the territory constituted as a Union territory as from the 1st day of November, 1966 and any reference to a Union territory in Parts III and IV of the Schedule shall be construed as a reference to the territory constituted as a Union territory as from the day appointed under clause (b) of section 2 of the North-Eastern Areas (Reorganisation) Act, 1971.”;

(2) in the Schedule,—

(a) Parts III and IV shall be omitted;

(b) Part V shall be re-numbered as Part II and after that Part as so re-numbered, the following Parts shall be inserted, namely:—

“PART III—*Mizoram*

Throughout the Union territory:—

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|------------------------------|----------------------|
| 1. Bansphor | 10. Lalbegi |
| 2. Bhuinmali or Mali | 11. Mahara |
| 3. Brittial-Bania or Bania | 12. Mehtar or Bhangi |
| 4. Dhupi or Dhobi | 13. Muchi or Rishi |
| 5. Dugla or Dholi | 14. Namasudra |
| 6. Hira | 15. Patni |
| 7. Jalkeot | 16. Sutradhar. |
| 8. Jhalo, Malo or Jhalo-Malo | |
| 9. Kaibartta or Jaliya | |

PART IV—*Arunachal Pradesh*

Throughout the Union territory:—

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|----------------------------|----------------------|
| 1. Bansphor | 10. Lalbegi |
| 2. Bhinmali or Mali | 11. Mahara |
| 3. Brittial-Bania or Bania | 12. Mehtar or Bhangi |
| 4. Dhupi or Dhobi | 13. Muchi or Rishi |
| 5. Dugla or Dholi | 14. Namasudra |
| 6. Hira | 15. Patni |

7. Jalkeot
8. Jhalo, Malo or Jhalo-Malo
9. Kaibartta or Jaliya
16. Sutradhar.?”.